

Bank liable for break-in and theft from locker



CONSUMER PROTECTION

JEHANGIR B GAI

Gopal Prasad Mahanty and his daughter Rupali had been customers of State Bank of India's Bokaro Steel City Branch in Jharkhand for nearly four decades. They had a savings bank account, several high-value fixed deposits, and a locker.

On the night between December 25 and 26, 2017, a theft took place in the bank. Several lockers were broken open, including the one rented by Mahanty. Items such as jewellery, postal deposit instruments, and other valuables kept in the locker were stolen. Mahanty learnt about the theft through the news telecast on 26th evening. Next morning, his daughter and he rushed to the bank to find three lists posted on the wall of the main entrance. Their locker (number 1/46) was listed as one of those that had been broken open. The bank officer asked them to furnish a list of their valuables. They assessed the loss of gold jewellery at ₹32 lakh and silver at ₹1,85,000, excluding the antique value, and wrist watches worth ₹34,000. Bank and postal documents were also stolen.

To recover the loss of these valuables, Mahanty and his daughter filed a complaint before the Jharkhand State Commission. They alleged that the bank had failed to follow the guidelines prescribed by the Reserve Bank of India. The bank contested the complaint, denying all the allegations made against it. It claimed that it had followed the Reserve Bank's guidelines and had installed a fire detection system, a security alarm system and CCTVs, both

inside and outside its premises, and these were functional when the theft occurred. It argued that there was no deficiency in service. The bank sought a dismissal of the complaint.

The State Commission observed that the bank had merely rented out space and had no knowledge of the contents of the locker, and even Mahanty was not in a position to prove what was stored in it. So, it concluded that it would be impossible to adjudicate the value of the loss when the contents could not be determined. Nevertheless, it was evident that a huge loss must have been caused due to the breaking open of the locker, which had been taken on rent in good faith to secure valuables. So, the State Commission awarded ₹30 lakh as compensation for the mental trauma suffered due to the loss. This amount was ordered to be paid in one month, or along with 6 per cent interest, if payment was delayed.

Both the bank and Mahanty challenged this order in cross-appeal. The bank claimed that the police had recovered a part of the stolen property from the thieves, and this had been identified by Mahanty. It also reiterated its defence and contended that it was wrongly being held liable.

The National Commission observed that when a locker is broken into, it constitutes a breach of the promised assurance of safety, and is hence, a deficiency in service

The National Commission observed that a locker is hired because safety is assured. When a locker is broken open by thieves, it constitutes a breach of the assurance of safety, resulting in a deficiency in service. The Commission further held that the bank could not be absolved of its liability merely because some of the jewellery had been recovered, and that too in a damaged state.

Accordingly, by its order of April 7, 2022, delivered by the bench of Justice R.K. Agrawal and S. M. Kantikar, the National Commission dismissed the cross-appeals, holding that the lump sum compensation awarded by the State Commission was reasonable and proper.

The writer is a consumer activist

Buy optimal mix of base cover and top-up to rein in cost

If your insurer hikes health premium rates frequently and excessively, consider porting

SANJAY KUMAR SINGH

A few insurers have hiked the premiums on their health insurance policies by 10-15 per cent in recent times. Like consumer inflation, medical inflation (which is usually 4-7 percentage points higher than the former) is also inevitable. Nonetheless, there are a few strategies that can help you optimise the cost of health insurance.

Rising health care costs

Several factors are responsible for the latest price revisions. "Medical inflation is one of the key reasons why product prices are being revised," says Bhabatosh Mishra, director-underwriting, products and claims, Niva Bupa Health Insurance.

During the pandemic, insurers had to make a higher level of claims pay-out. "The incurred claim ratios of insurers rose. That is why in December 2020 the Insurance Regulatory and Development Authority of India (IRDAI) had issued a press release allowing a slightly higher rate of increase in premium than the customary 3 per cent, which does not require regulatory approval," says Nayan Goswami, head-group business and sales and service, SANA Insurance Brokers.

During the pandemic, the regulator had informally communicated that insurers should adopt a wait-and-watch approach and not raise premiums because of Covid. After holding them steady during the pandemic, it is becoming difficult for some insurers to keep rates constant any longer.

The price increase has, however, not occurred across the board. "While a few insurers have hiked their premiums by 10-15 per cent, others have kept

theirs constant," says Naval Goel, founder and chief executive officer, PolicyX.com.

Compare before you buy

For the same sum insured, premiums vary considerably across insurers. "New customers must compare premiums, together with features, before buying," says Goel.

But remember that if Company A has revised its premium recently and Company B has not, the former may appear costlier than the latter. However, the latter is likely to revise its premium sooner. "When choosing a product, ensure you get good value. Don't select a policy on the basis of price alone," says Mishra.

Avoid paying for features you don't require (like maternity benefits in the case of an older couple).

Consider porting

If a considerable pricing gap develops between your policy and others offering similar coverage, consider porting. "If a price increase happens very frequently — every year, instead of every two to three years and each hike is of more than 10-12 per cent — consider porting to another insurer," says Mishra.

Combine base plan with super top-up

Go for an optimal mix of base cover and super top-up, instead of continuously raising the sum insured on the former. "Doing so can reduce your premium cost by as much as 20-30 per cent, in some cases," says Goel.

The base cover should be of an optimal amount that is sufficient to take care of mundane healthcare issues. The super top-up should kick in only in case of a critical



SUPER TOP-UPS ARE AFFORDABLE COVERS

Deductible is ₹10 lakh, super top-up cover is for ₹90 lakh (₹1 crore in case of Star)

Insurer	Plan name	Premium-individual* (₹)	Premium-floater** (₹)
Nive Bupa Health Insurance	Health Recharge	1,090	1,635
Reliance General Insurance	Health Super Topup	4,869	10,150
StarHealth Insurance	Surplus Gold	4,543	7,918

*Premiums are for a 40-year-old male; **premiums are for a floater plan for a 40-year-old male, 38-year-old female, and a 12-year-old

Source: PolicyBazaar

ailment. According to Goswami, most people living in metros should have a ₹10 lakh base cover and a ₹90 lakh (or ₹1 crore) super top-up.

While a ₹10 lakh base cover may seem high to some, remember that its premium is not double that of a ₹5 lakh cover. For example, if today a ₹5 lakh base cover from one insurer for a 30-year-old costs ₹6,800, a ₹10 lakh cover from the same insurer costs ₹8,200, only 20 per cent higher.

According to Mishra, one advantage of buying a larger base cover is that the premium changes less frequently, and also less in percentage terms, for such a cover than a smaller cover.

If you have a higher deductible (the portion of the hospital bill covered by your base policy, or out of your own pocket), the super top-up's premium goes down. For a 30-year-old with a ₹5 lakh deductible and a ₹95 lakh super top-up, one insurer is currently offering the latter for around ₹3,000. If the deductible were ₹10 lakh and the super top-up were ₹90 lakh, the same insurer's premium for the super top-up would drop to ₹1,021.

Do due diligence

Study the super top-up policy closely. "Many customers think the super top-up, if purchased

from the same insurer, will have the same features as the base cover. The reality is that they are two independent plans that can have very different terms and conditions," says Goswami. So, scrutinise a super top-up's features rigorously.

Buy the base plan and the super top-up from the same insurer. If the two plans are from different insurers, you are unlikely to get cashless benefit on the super top-up.

Mistakes you must avoid

Just because the premium rates of some insurers have shot up, don't delay the purchase of a health policy. The premium is likely to be a fraction of the hospital bill in case of a serious or prolonged ailment.

Buy an adequate sum insured on the base policy. If you buy a small cover now, thinking you will hike it when you are older, that comes with its own challenges.

"Insurers will check your health status. They may or may not give you the enhancement you seek," says Goswami.

The enhanced portion of the sum insured will be treated as a fresh cover. "Fresh waiting period will be imposed for this portion of the cover," adds Goswami.

Avoid relying on the group cover provided by your office. Most organisations offer coverage of ₹3-5 lakh, which would be inadequate in case of a serious ailment. If you wait until retirement to buy a personal cover, you may not get one due to poor health.

Finally, supplement your health cover with a health corpus. "Build a corpus of at least ₹5 lakh, which you should enhance over time," says Mrin Agarwal, founder-director, Finsafe India.

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NOTICE
Notice is hereby given that, pursuant to Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements), 2015 (LODR), a meeting of the Board of Directors of the Company will be held on Saturday, 30th April 2022 through video conferencing inter-alia, to consider and approve the proposal of sub-division/split of Company's existing equity shares having face value of Rs. 10/- each, fully paid up and matters related thereto, in such manner as may be determined by the Board of Directors, subject to such regulatory/ statutory approval as may be required, including the approval of shareholders of the Company.
In accordance with Regulation 46(2) and 47(2) of LODR, the details of the said meeting are also available on website of the Company viz. <http://www.salasartechno.com> as well as on the website of Stock Exchanges at <http://www.bseindia.com> and at <http://www.nseindia.com>

By order of the Board of Directors
For Salasar Techno Engineering Limited
Sd/-
(Rahul Rastogi)
Company Secretary

Date: 23.04.2022
Place: New Delhi

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, AT CHANDIGARH
COMPANY PETITION (CAA) NO. 11/Chd/Hry/2022
CONNECTED WITH
COMPANY APPLICATION (CAA) NO. 01/Chd/Hry/2022
IN THE MATTER OF
SECTION 230- 232
AND
OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013 READ WITH COMPANIES (COMPROMISES, ARRANGEMENTS AND AMALGAMATIONS) RULES, 2016
AND
IN THE MATTER OF SCHEME OF AMALGAMATION OF:
SHIRE BIOTECH INDIA PRIVATE LIMITED
...TRANSFEROR COMPANY NO. 1/PETITIONER NO. 1
AND
TAKEDA PHARMACEUTICALS INDIA PRIVATE LIMITED
...TRANSFEROR COMPANY NO. 2
WITH
BAXALTA BIOSCIENCE INDIA PRIVATE LIMITED
...TRANSFEREE COMPANY/ PETITIONER NO. 2
NOTICE OF THE PETITION

Notice is hereby given that the captioned Company Petition under Sections 230-232 and other applicable provisions of the Companies Act, 2013 for sanction / approval of the Scheme of Amalgamation of Shire Biotech India Private Limited (CIN: U51909HR2017FTCO70872) ("Transferor Company No. 1/ Petitioner No.1") and Takeda Pharmaceuticals India Private Limited (CIN: U24239MH 2011FTC212891) ("Transferor Company No. 2") into and with Baxalta Bioscience India Private Limited (CIN: U51909HR2015FTCO55144) ("Transferee Company / Petitioner No.2") and their respective shareholders and creditors was presented by the above named "Petitioner Companies" on 28.03.2022 before the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh ("Hon'ble NCLT") and the order on the said petition was pronounced by the Hon'ble NCLT on 12.04.2022. The said petition is now fixed for final hearing before the Hon'ble NCLT on 31.05.2022 at 10:30 A.M. or soon thereafter. The Petitioner Companies have their registered office at 6th Floor, Tower C, Building No.8, DLF Cyber City, DLF, Phase-II, Gurgaon – 122001, Haryana.

Any person desirous of supporting or opposing the captioned Company Petition should send to the Petitioner Companies' advocates at their address mentioned hereunder, a notice of his/her intention, signed by him/ her or his/ her advocate, with his/ her full name and address, so as to reach the Petitioner Companies' advocates not later than two (2) days before the date fixed for hearing of the said Company Petition. Where he/she seeks to oppose the captioned Company Petition, the grounds of opposition or a copy of the affidavit intended to be used in opposition to the said Company Petition, shall be furnished with such notice. A copy of Company Petition shall be furnished by the Petitioner Companies' advocate to any person requiring the same upon payment of the prescribed charges.

Sd/-
Abhishek Swaroop / Palash Agarwal
Advocates for the Petitioner Companies
Saraf and Partners Law Offices
Address: FC 10 & 11, Sector 16A, Filmcity, Noida-201301
Place: Gurgaon
Date: 25.04.2022
Email: palash.agarwal@sarafpartners.com
Phone: (+91) 9998855482 / (+91) 8527147470

For Century Plyboards (India) Limited
Sd/-
Sundeep Jhunjhunwala
Company Secretary
Place: Kolkata
Date: 25th May, 2022

**CENTURYPLY®**
Century Plyboards (India) Limited
CIN: L20101WB1982PLC034435
Registered Office: P-15/1, Taratala Road, Kolkata - 700 088
Tel.: +91 33 39403950; Fax : +91(033) 2401 5556
Email : investors@centuryply.com; Website : www.centuryply.com

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION
NOTICE is hereby given that pursuant to the provisions of Sections 110 and 108 of the Companies Act, 2013 (the "Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings ("SS-2"), to the extent applicable, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings/conducting postal ballot process through e-voting vide General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021 and 20/2021 dated 8th December, 2021 (collectively referred to as "MCA Circulars") and other applicable provisions of the Act, the Rules, Listing Regulations, MCA Circulars and Notifications, if any, (including any statutory modification(s) or re-enactment thereof for the time being in force), the following Resolutions are proposed for consideration by the Members of the Company for passing by means of Postal Ballot only through Remote e-voting, i.e. Voting through electronic means ("Remote e-voting"):

Sl. No. Agenda Items
1. Appointment of Ms. Ratnabali Kakkar (DIN: 09167547) as an Independent Director
2. Re-appointment of Smt. Nikita Bansal (DIN: 03109710) as an Executive Director of the Company

On account of the threat posed by the COVID-19 pandemic and in conformity with the present regulatory requirements, the Postal Ballot Notice along with Explanatory Statement have been sent only through electronic mode on 21st April, 2022 to those Members whose e-mail addresses are registered with the Depositories/ Company/ M/s. Maheshwari Datamatics Pvt. Ltd. (Company's Registrar and Share Transfer Agent) and whose names are recorded in the Register of Members or List of Beneficial Owners as on the close of working hours on Friday, 15th April, 2022 ("Cut-Off Date"). The copy of the Postal Ballot Notice is also available on the Company's website at www.centuryply.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL at www.evoting.nsdl.com. The Company has engaged the services of National Securities Depository Limited ("NSDL") as its agency for providing Remote e-voting facility to the Members of the Company. The remote e-voting period commences on Monday, 25th April, 2022 at 9:00 a.m. (IST) and ends on Tuesday, 24th May, 2022 at 5:00 p.m. (IST). The remote e-voting module shall be disabled by NSDL for voting after 5:00 pm on Tuesday, 24th May, 2022 and no e-voting will be allowed thereafter.

The voting rights of the member(s) shall be in proportion to the number of equity shares held by them as on Friday, 15th April, 2022 ("cut-off date"). Members whose names are recorded in the Register of Members or List of Beneficial Owners as on the cut-off date shall only be entitled to avail the facility of Remote e-voting, by following the detailed procedure as mentioned in the Postal Ballot Notice. Once the vote on a resolution is cast by a Shareholder, he/she shall not be allowed to change it subsequently. Persons who are not Members as on the cut-off date should treat the Postal Ballot Notice for information purpose only.

Please note that the communication of assent or dissent of the Members would only take place through the remote e-voting system and voting through physical ballot papers will not be provided. Further, there will be no dispatch of physical copies of Notices or Postal Ballot forms to the Members of the Company and no physical ballot forms will be accepted.

Members who have not yet registered their e-mail addresses are requested to register the same with their respective DPs in case shares are held by them in electronic form and in case the shares are held in physical form, Members are requested to register their e-mail addresses by clicking the link: <https://mdpln.in/form/email-update> or by sending a request to mdpln@yaho.com. Please refer the notes appended to Postal Ballot Notice for more details in this regard.

The Board of Directors has appointed Shri Manoj Kumar Banthia (ACS 11470/ CP- 7596) and failing him, Shri Raj Kumar Banthia (ACS- 17190/CP-18428) of M/s MKB & Associates, Company Secretaries in Practice, Kolkata as the Scrutinizer ("Scrutinizer") for conducting the Postal Ballot through Remote e-voting process, in a fair and transparent manner.

The Results of the voting conducted through Postal Ballot (through Remote e-voting) along with the Scrutinizer's Report will be announced by the Chairman or person authorized by Chairman, at or before 5:00 p.m. on Thursday, 26th May, 2022 and will be displayed at the Registered Office of the Company. The Results will be displayed on the Company's website at www.centuryply.com and on NSDL's e-voting website: www.evoting.nsdl.com. Such Results will also be forwarded by the Company to the National Stock Exchange of India Limited and BSE Limited, where the Company's shares are listed.

In case of any query / grievance with respect to e-voting, members may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting User Manual for shareholders available under the 'Downloads' section of NSDL's e-voting website or may contact NSDL on evoting@nsdl.co.in/ 1800-1020 990/ 1800 22 44 30 or Mr. Amit Vishal, Senior Manager - NSDL at amitv@nsdl.co.in/ 022-24994360 or Ms. Pallavi Mhatre, Manager at pallavid@nsdl.co.in / 022-24994545 or contact at NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bagat Marg, Lower Parel, Mumbai-400 013. Members holding securities in demat mode with CDSL, can call at Telephone No. (s): 022- 23058738 or 022-23058542-43 or at e-mail ID: helpdesk.evoting@cdslindia.com. Members may even write to the undersigned at the Company's Registered Office or email to investors@centuryply.com in this regard.

For Century Plyboards (India) Limited
Sd/-
Sundeep Jhunjhunwala
Company Secretary
Place: Kolkata
Date: 25th May, 2022

POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF
VEGETABLE PRODUCTS LIMITED
Corporate Identification Number: L01122WB1853PLC021080;
Registered Office: Subot Dutt Building 13, 6th Floor, Brabourne Road, Kolkata – 700001, West Bengal, India;
Contact Details: +033 - 223156867; Website: www.vegetableindia.com; Email Address: vp11953@yahoo.com

Open Offer for acquisition of up to 3,93,14,240 (Three Crores Ninety-Three Lakhs Fourteen Thousand Two Hundred and Forty) Equity Shares, representing 36.00% (Thirty-Six Percent) of the Voting Share Capital of Vegetable Products Limited ("VPL" or "Target Company"), at an offer price of Rs.5.00/- (Rupees Five Only) (Offer Price), made Yatin Gupte (Acquirer 1), Sheetal Mandar Bhalariao (Acquirer 2), and Wardwizard Solutions India Private Limited (Acquirer 3), in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto (SEBI (SAST) Regulations) ("Offer").

This Post-Offer Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer (Manager), on behalf of the Acquirers, in connection with the Offer made by the Acquirers to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations ("PoPA"). This PoPA should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Saturday, February 05, 2022 ("PA"); (b) Detailed Public Statement dated Tuesday, February 08, 2022, published on Wednesday, February 09, 2022, in the newspapers, namely being, Business Standard (English and Hindi daily) (All Editions), Navshakti (Marathi Daily) (All Edition), and Arthik Lipi (Bengali) (Kolkata Edition) (Newspapers) ("DPS"); (c) Letter of Offer dated Thursday, March 17, 2022, along with Form of Acceptance cum Acknowledgement and Form SH-4 Securities Transfer Form (Letter of Offer); (d) Dispatch confirmation advertisement of the Letter Offer dated Monday, March 28, 2022, published in the Newspapers on Tuesday, 29, 2022, and (f) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Monday, March 28, 2022, published in the Newspapers on Tuesday, March 29, 2022. This PoPA is being published in the same aforesaid Newspapers.

1. Name of the Target Company	Vegetable Products Limited			
2. Name of the Acquirers and PACE	Yatin Gupte (Acquirer 1), Sheetal Mandar Bhalariao (Acquirer 2), and Wardwizard Solutions India Private Limited (Acquirer 3). There is no person acting in concert with the Acquirers for this Offer.			
3. Name of Manager to the Offer	CapitalSquare Advisors Private Limited			
4. Name of Registrar to the Offer	Purva Sharegistry (India) Private Limited			
5. Offer Details				
5.1 Date of Opening of the Offer	Wednesday, March 30, 2022			
5.2 Date of Closing of the Offer	Tuesday, April 12, 2022			
6. Date of Payment of Consideration	Friday, April 22, 2022			
7. Details of the Acquisition				
Particulars	Proposed in the Offer Document (Assuming full acceptance in this Offer)	Actuals		
7.1 Offer Price	Rs.5.00/-	Rs.5.00/-		
7.2 Aggregate number of Equity Shares tendered	3,93,14,240	3,88,46,692		
7.3 Aggregate number of Equity Shares accepted	3,93,14,240	3,88,46,692		
7.4 Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	Rs.19,65,71,200.00/-	Rs.19,42,33,460.00/-		
7.5 Shareholding of the Acquirers before the Share Purchase Agreement/ Public Announcement				
a) Number of Equity Shares	Nil	Nil		
b) % of fully diluted Equity Share capital	Nil	Nil		
7.6 Equity Shares acquired by way of Share Purchase Agreement				
a) Number of Equity Shares	2,70,57,520	2,70,57,520		
b) % of fully diluted Equity Share capital	24.78%	24.78%		
7.7 Equity Shares acquired by way of Offer				
a) Number of Equity Shares	3,93,14,240	3,88,46,692		
b) % of fully diluted Equity Share capital	36.00%	35.57%		
7.8 Equity Shares acquired after the Detailed Public Statement				
a) Number of Equity Shares acquired	Nil	Nil		
b) Price of the Equity Shares acquired	Nil	Nil		
c) % of Equity Shares acquired	Nil	Nil		
7.9 Post-Offer shareholding of the Acquirers				
a) Number of Equity Shares	6,63,71,760	6,59,04,212		
b) % of fully diluted Equity Share capital	60.78%	60.35%		
7.10 Pre-Offer and Post-Offer shareholding of the Public Shareholders				
Particulars	Pre-Offer	Post-Offer	Pre-Offe	Post-Offe
a) Number of Equity Shares	8,21,42,480	4,28,28,240	8,21,42,480	4,32,95,788
b) % of fully diluted Equity Share capital	75.22%	39.22%	75.22%	39.65%
8. The Acquirers accept full responsibility for the information contained in this PoPA and for their obligations specified under SEBI (SAST) Regulations.				
9. The Acquirers will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22 (1), and 22 (3) read with 17 of the SEBI (SAST) Regulations and will make an application for reclassification of themselves as the promoters of the Target Company in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto (SEBI (LODR) Regulations).				
10. A copy of this PoPA will be accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in, BSE at www.bseindia.com and the registered office of the Target Company.				
11. The capitalized terms used in this PoPA shall have the meaning assigned to them in the LoF, unless otherwise specified.				
ISSUED BY MANAGER TO THE OFFER				
CAPITALSQUARE®	CAPITALSQUARE ADVISORS PRIVATE LIMITED			
Teaming together to create value	205-209, 2 nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India Contact Number: +91-22-66849999/ 138/ 145 Email Address: tannoy.banerjee@capitalsquare.in / pankita.patel@capitalsquare.in Website: www.capitalsquare.in Contact Person: Mr. Tannoy Banerjee/Ms. Pankita Patel SEBI Registration Number: INM000012219 Validity: Permanent			

Date: Friday, April 22, 2022
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